GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
RAJYA SABHA
UNSTARRED QUESTION NO. 1478
ANSWERED ON 31/07/2026

INTERNATIONAL TRADE AGREEMENTS

1478 DR. RADHA MOHAN DAS AGRAWAL

Will the Minister of Commerce and Industry be pleased to state:

(a) the number of countries with whom India has signed trade agreements; and
(b) the details of these agreements and the value of benefit that India has gained from them?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRI JITIN PRASADA)

(a) and (b) India has signed total 17 Free Trade Agreements (FTAs) and 06 Preferential Trade Agreements (PTAs) with its trade partners. Details is placed at Annexure.

The Trade Agreements has strengthened India's trade engagement with key partner countries by providing unprecedented market access, reducing trade barriers, enhancing supply chain linkages and creating new opportunities for Indian exporters across sectors. Despite persistent global challenges, including geopolitical tensions and supply chain disruptions, India's exports increased from US$ 776.4 billion in FY 2022-23 to US$ 863.1 billion in FY 2025-26. Merchandise exports to major FTA partner countries and trade blocs have been substantial at US$ 179.1 billion in FY 2025-26, accounting for 40.5% of India's total merchandise exports. Merchandise export to recent FTA partner also indicated significant export growth. For example, exports to the UAE increased from US$ 16.7 billion in FY 2021-22 (prior to CEPA implementation) to US$ 37.4 billion in FY 2025-26, while exports to Australia rose from US$ 4.0 billion in FY 2021-22 to US$ 7.3 billion in FY 2025-26 following the implementation of ECTA. Similarly, exports to EFTA countries increased from US$ 1.64 billion in FY 2019-20 to US$ 1.76 billion in FY 2025-26.

Given the Voluminous data, the details of agreement and tariffs structure of FTAs and the salient features of recent FTAs may be sourced at https://www.commerce.gov.in/#/international-trade/trade-agreements and https://www.pib.gov.in/PressReleasePage.aspx?PRID=2236134&reg=3&lang=1 respectively. Brief features of recent FTAs are listed below:

- India–Oman Comprehensive Economic Partnership Agreement (CEPA): India has secured 100% duty-free market access for its exports, covering 98.08% of Oman's tariff lines, representing 99.38% of India's export value. Prior to the FTA, Oman's tariff in the agriculture sector averaged 9%.
- India - UK Comprehensive Economic and Trade Agreement (CETA) provides an unprecedented duty-free access to almost 99 % of India's exports to the UK, covering nearly

100% of the trade value. All zero-duty concessions come into effect with entry into force. India's major exports—from labor-intensive sectors like textiles, gems & jewellery, leather and footwear, organic chemical, artisanal products, and ceramics to high-value goods like auto parts, machinery, pharmaceuticals, and processed foods have gain with zero-duty access to the UK.

- India–EFTA Trade and Economic Partnership Agreement (TEPA): India has secured a binding commitment from EFTA covering 92.2% of tariff lines (99.6% of India's exports), including 100% of non-agricultural products and tariff concessions on Processed Agricultural Products Prior to FTA, duties on certain agricultural products were as high as 249%. Key agricultural concessions include zero duty on coffee, rice, cashews, shrimps, coconuts, pineapples, fruit juice, honey and malt.
- India–Australia Economic Cooperation and Trade Agreement: In the FTA all exports of India including food, agricultural and marine products are eligible for zero-duty market access from 1 January 2026. Earlier, the import duty on key agricultural and marine products was up to 5%.
- India and United Arab Emirates (UAE) Comprehensive Economic Partnership Agreement (CEPA): India has secured duty-free and preferential market access on 97% of UAE tariff lines covering 99% of India's exports, with immediate duty elimination on over 80% of tariff lines, creating a transformational opportunity for Indian farmers, MSMEs and other businesses.

Apart from the above, India-New Zealand FTA and India-EU FTA have also been concluded. Brief features are as follows :

- India–New Zealand FTA: New Zealand will provide 100% duty-free market access on all tariff lines, including agri-processed products, marine products, dairy products and other rural livelihood-based products from the entry into force of the agreement. Before this, Indian Exports faced duties upto 10% in labour-intensive sectors. This agreement has been signed and presently under ratification.
- India-European Union (EU) FTA: Preferential Market Access on 96.8% of tariff lines which covers 99.5% of India's exports. 90.7% of exports (by trade value) to the EU to become duty-free on entry into force of the Agreement. The Agreement will come into force after signing and ratification by both the Parties. The process of signing and ratification will be carried forward by both the Parties in mutual consultation.

These agreements are expansive and broad-based in nature and cover multiple areas of trade and economic engagement, including commitments to investment in India (commitments of US$ 20 billion under India - New Zealand FTA and US $100 billion under India-EFTA TEPA) and thereby are not limited to the agriculture or dairy sectors.

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Annexure referred to in reply to Part (a) of Rajya Sabha Unstarred Question No.1478 for answer on 31.07.2026

Free Trade Agreements (FTAs) signed by India

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	India - Sri Lanka FTA	28th December, 1998	1st March, 2000
2	Agreement on SAFTA (India, Pakistan, Nepal, Sri Lanka, Bangladesh, Bhutan, Maldives and Afghanistan)	4th January, 2004	1st January, 2006 *(Tariff concessions implemented from 1st July, 2006)*
3	India Nepal Treaty of Trade	27th October, 2009	This Treaty shall be automatically extended for further periods of seven years at a time, unless either of the parties gives to the other a written notice, three months in advance, of its intention to terminate the Treaty.
4	India - Bhutan Agreement on Trade Commerce and Transit	17th January, 1972	Renewed periodically, with mutually agreed modifications. Agreement dated 29th July 2006 was valid for 10 years. With mutual consent, the validity was extended for a period of one year or the period till the proposed new Agreement comes into force. The renewed Agreement has been signed on 12.11.2016 and came into force with effect from 29 July 2017, for a period of 10 years.
5	India - Thailand FTA - Early Harvest Scheme (EHS)	9th October, 2003	1st September, 2004
6	India - Singapore CECA	29th June, 2005	1st August, 2005
7	India - ASEAN- CECA - Trade in Goods, Services and Investment Agreement (Brunei, Cambodia, Indonesia, Laos, Malaysia, Myanmar, Philippines,	13th August, 2009 for goods and November 2014 for Services and Investment	**Goods** 1st January 2010 in respect of India and Malaysia, Singapore, Thailand. 1st June 2010 in respect of India and Vietnam. 1st September 2010 in respect of India and Myanmar.

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
	Singapore, Thailand and Vietnam)		1st October 2010 in respect of India and Indonesia. 1st November 2010 in respect of India and Brunei. 24th January 2011 in respect of India and Laos. 1st June 2011 in respect of India and the Philippines. 1st August, 2011 in respect of India and Cambodia. **Services and Investment** 1st July, 2015
8	India - South Korea CEPA	7th August, 2009	1st January, 2010
9	India - Japan CEPA	16th February, 2011	1st August, 2011
10	India - Malaysia CECA	18th February, 2011	1st July, 2011

<u>RECENT FTAs</u>

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
11	India - Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA)	22nd February, 2021	1st April, 2021
12	India-UAE CEPA	18th February, 2022	1st May 2022
13	India-Australia Economic Cooperation and Trade Agreement (Ind-Aus ECTA)	2nd April, 2022	29th December 2022.
14	India-European Free Trade Association (EFTA) Trade and Economic Partnership Agreement (TEPA) (Iceland, Liechtenstein, Norway, and Switzerland)	10th March 2024	01st October 2025
15	India - UK Comprehensive Economic and Trade Agreement (CETA)	24th July 2025	15th July 2026

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
16	India – Oman CEPA	18th December 2025	01st June 2026
17	India-New Zealand FTA	27th April 2026	Under ratification process

Note: India-European Union FTA negotiations concluded on January 27th, 2026. Also, India and the United States of America have announced on 7th February 2026 that the USA and India have reached a framework for an Interim Agreement regarding reciprocal and mutually beneficial trade (Interim Agreement). Negotiations are ongoing.

<u>Preferential Trade Agreements (PTAs)</u>

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
1	Asia Pacific Trade Agreement (APTA) (Bangladesh, China, India, Republic of Korea, Lao People's Democratic Republic, Sri Lanka and Mongolia)	31st July, 1975 (revised in 4th round on 13th January, 2017)	1st Nov, 1976 (4th round concessions implemented w.e.f. 01st July, 2018)
2	Global System of Trade Preferences (GSTP) (Algeria, Argentina, Bangladesh, Benin, Bolivia, Brazil, Cameroon, Chile, Cuba, Democratic People's Republic of Korea, Ecuador, Egypt, Ghana, Guinea, Guyana, India, Indonesia, Iran, Iraq, Libya, Malaysia, Mexico, Morocco, Mozambique, Myanmar, Nicaragua, Nigeria, Pakistan, Paraguay, Peru, Philippines, Republic of Korea, Singapore, Sri Lanka, Sudan, Thailand, Trinidad and Tobago, Tunisia, Tanzania, Uruguay, Venezuela, Viet Nam and Zimbabwe)	13th April, 1988	19th April, 1989
3	SAARC Preferential Trading Agreement (SAPTA) (Bangladesh, Bhutan, India, Maldives, Nepal, Pakistan and Sri Lanka)	11th April, 1993	7th December, 1995
4	India - Afghanistan PTA	6th March, 2003	13th May, 2003
5	India – MERCOSUR PTA	25th January, 2004	1st June, 2009

Sl. No.	Name of the Agreement	Date of Signing of the Agreement	Date of Implementation of the Agreement
	(Argentina, Brazil, Paraguay and Uruguay)		
6	India – Chile PTA	8th March, 2006	11th September, 2007. (The agreement has been expanded on 6th September, 2016 and came into force w.e.f. 16th May, 2017.)

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